

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 87/TT/2015

Subject : Determination of transmission tariff for Meerut-Moga 765 kV S/C transmission line along with associated bays at Meerut & Moga 765/400 kV sub-station with 02 Nos. 240 MVAR line Reactor (01 no. Switchable & 01 no. non-switchable line reactor) each at Meerut & Moga under "Northern Regional Strengthening Scheme- XXVI" in Northern Region for tariff block 20014-19

Date of Hearing : 7.5.2015.

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Ltd. and 16 others

Parties present : Shri S.S Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Ms Treepti Sonkatar, PGCIL

Record of Proceedings

The representative of the petitioner made the following submissions:-

- a) The instant petition has been filed for determination of transmission tariff for Meerut-Moga 765 kV S/C transmission line along with associated bays at Meerut & Moga 765/400 kV sub-station with 02 Nos. 240 MVAR line Reactor (01 no. Switchable & 01 no. non-switchable line reactor) each at Meerut & Moga;
- b) As per the Investment Approval (IA) dated 26.9.2012, the instant asset were scheduled to be commissioned within 30 months from the date of IA i.e. 25.3.2015;
- c) The instant asset is anticipated to be put under commercial operation on 15.5.2015 and there is minor time over-run. The revised date of commercial operation letter will be filed on affidavit within a week; and
- d) Prayed for allowing additional RoE of 0.5% as the entire scope of the project (except 765 kV s/c transmission line) was commissioned in 30



months which is within the timeline of 36 months specified under Appendix-I of 2014 Tariff Regulations.

2. None of the respondents were present.
3. The Commission directed the petitioner to submit the actual date of commercial of the assets and the RLDC Certificate regarding the charging of the asset before 18.5.2015 for considering the petitioner's prayer for grant of ACC under Regulation 7(7) of the 2014 Tariff Regulations.
4. The Commission further directed the petitioner to submit the following information on affidavit before 7.7.2015 with a copy to the beneficiaries/respondents:-
 - a) Actual DOCO of Assets.
 - b) RLDC Certificate for charging of asset.
 - c) CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010.
 - d) If there is delay in actual DOCO, the proper details of time-overrun, along with documentary evidence and chronology of the activities as per the format given below:

Asset	Activity	Period of activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

- e) What are the special/extra spares procured, which have such a high cost in sub-station.
- f) Auditor's Certificate and DOCO Letter (in case of Actual COD) and Management certificate or Auditor's Certificate (in case of anticipated COD) and all tariff forms for the asset. Auditor's Certificate or Management Certificate of expenditure for the asset must be in the form of element wise segregation of capital cost and segregation of IDC/IEDC included thereon as on date of commercial operation.
- g) The Investment Approval duly certified by Company Secretary.
- h) Date of drawl, rate of interest, repayment schedule for proposed loans and date of drawl and repayment schedule for IBRD-V and SBI loans (as per Form-9C).
- i) Dates of interest payment in respect of all loans. Details, If there is any default in interest payment on loan.
- j) Form-9B (Details of Foreign loans) in respect of the instant asset.

- k) Revised Form-9D (loans in foreign currency). Details, as per Form-9D indicating the repayment effective date.
 - l) Form-4A "Statement of Capital Cost" as per Books of Accounts (accrual basis). Amount of capital liabilities in gross block should also be indicated.
 - m) The computation of interest during construction along with editable soft copy in Excel format with links for the Asset for the following periods:
 - (i) From the date of infusion of debt fund up to scheduled DOCO/actual DOCO as per Regulation 11 (A) (1) of Tariff Regulation, 2014.
 - (ii) If there is any delay in completion of the asset, from Scheduled DOCO to actual DOCO of the asset.
 - n) The details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the asset (i.e. from Scheduled DOCO to actual DOCO) along with the liquidated damages recovered or recoverable, if any.
 - o) Form-9 (Details of allocation of corporate loans to various transmission elements) in respect of the asset.
5. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

